

Diversion of PF amount by units assisted by IRCI

†1440. SHRI KALYAN ROY:

SHRI PHANINDRA NATH HANSDA:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received any presentation dated the 30th November, 1977 from a Member of Parliament regarding diversion of Provident Fund amounts of workers for purposes other than those for which it is meant by the industrial units financed and managed by the Industrial Reconstruction Corporation of India;

(b) if so, what are the details thereof;

(c) whether it is a fact that the Committee set up by the Provident fund authorities has expressed deep concern at the huge accumulation of Provident Fund arrears by the units financed and managed by the IRCI;

(d) if so, what are the details in this regard including the names of the units and their directors; and

(e) whether Government have taken any action against the managements concerned and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMEN-TARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) Yes.

(b) A copy of the letter dated the 30th November, 1977 from Shri Kalyan Roy, Member, Rajya Sabha addressed to the Minister of Finance is enclosed (statement).

(c) The Regional Committee, Employees' Provident Fund, West Bengal in its meeting held on 5-11-1976 had expressed deep concern at the huge accumulation of provident fund

†Previously Unstarred Question 1055 transferred from the 13th December, 1977.

arrears and set up a Sub-committee to impress upon the Chairman, Industrial Reconstruction Corporation of India need to liquidate the provident fund dues expeditiously.

(d) Details of the units involved are enclosed in the statement at Annexure—I. [See Appendix CIII, Annexure No. 75]. Names of the Directors involved are not readily available with the Provident Fund authorities.

(e) The Regional Provident Fund Commissioner has taken all action under the Employees' Provident Funds and Miscellaneous Provision Act, 1952. The Central Provident Fund Commissioner has also instructed the Regional Commissioner not to show any latitude to these establishments and to take all legal actions.

(Statement

Kalyan Roy (Member of Parliament)
(RAJYA SABHA)

Dear Shri Patel.

November 30, 1977

I am drawing your urgent attention to the scandalous situation regarding accumulation of Provident Fund arrears by the units financed by the Industrial Reconstruction of India. They are not at all paying provident fund dues deducted from the employees pay packets.

In this connection, I wish to draw your attention to the action taken on the decisions of the 43rd Meeting of the Regional Committee.

(1) The Committee expressed grave concern at the huge accumulation of Provident Fund arrears by the units financed by the I.R.C.I. and decided to set up a Sub-committee consisting of S/Shri B. P. Poddar, Arun Sen and Samar Chakrabarty to take up the matter with the I.R.C.I. for expedition realisation of the arrears dues. The Committee also desired that the sub-Committee should impress upon the I.R.C.I. Chairman and Concerned Authorities to ensure that the Fund earmarked for payment of statutory

liabilities are not diverted towards other purposes and current dues are paid regularly. The Committee also recommended that the defaults by I.R.C.I. financed units may be considered in depth by the Central Board of Trustees at their next meeting.

(2) As regards defalcation of the Provident Fund relating to Gondal Para Jute Mills, the committee recommended that vigorous efforts may be made to persuade the management to make good the idafa-leated amount. (i) An extract of the final minutes of the 43rd meeting of the Regional Committee along with a memorandum on the defaults in respect of establishments financed by I.R.C.I. was sent to the members of the Sub-Committee as requested by Shri Arun Sen, a member of the Sub-Committee, the Chairman of the I.R.C.I. was requested to fix a date for discussion with the members of the Sub-Committee. There has been no response from the Chairman so far and he has been expedited.

(ii) The C.P.F.C. New Delhi, had also been given a copy of the memorandum on defaults in question with a view to his placing it before that C.B.T. for its consideration.

With kind regards,

Your Sincerely,
Kalyan Roy

Shri H. M. Patel,
Minister of Finance,
Government of India,
New Delhi.

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Report (1976-77) and account of the Engineering India Limited, New Delhi and Related Papers

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : सभापति महोदय, मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1)

के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :—

(i) 1976-77 के वर्ष के लिये इंजीनियरिंग इंडिया लिमिटेड, नई दिल्ली का वारहवां वार्षिक प्रतिवेदन तथा लेखे, लेखों पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा-परीक्षक की टिप्पणियों सहित।

(ii) कम्पनी के कार्यकरण की सार-वार द्वारा समीक्षा।

[Placed in Library. See No. LT-1415/77 for (i) (ii)].

The Oil Industry (Development) Amendment Rules, 1977

श्री जनेश्वर मिश्र : श्रीमन्, मैं तेल उद्योग (विकास), अधिनियम, 1974 की धारा 31 की उपधारा (3) के अधीन, तेल उद्योग (विकास) संशोधन नियम, 1977 को प्रकाशित करने वाली पेट्रोलियम मंत्रालय की अधिसूचना सा० का० नि० सं० 742(ई). दिनांक 13 दिसम्बर, 1977 की एक प्रति (अंग्रेजी तथा हिन्दी में) भी सभा पटल पर रखता हूँ।
[Placed in Library. See No. LT/1408/77]

I. Audited accounts (1975-76) of the Jawaharlal Nehru University, New Delhi.

II. Report (1975-76) and accounts of the Indian Council of Historical Research, New Delhi and Related Paper

III Reports (1976-77) of the Indian Institute of Management, Ahmedabad, Bangalore and Calcutta and Related Paper

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, on earmarked for payment of statutory